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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO.1243/2004

New Delhi this the 22nd February, 2005

**HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER(A)**

Ct. Subhash Chand, No.8412/DAP,
S/o Shri Om Prakash,
PIS No.28801096,
R/o T-2035A, Pilanji,
Kotla, Mubarkpur, New Delhi.Applicant.
(By Advocate: Shri U.Srivastava)

Versus

Govt. of NCT Delhi,
Through:-
1. The Chief Secretary,
Govt. of N.C.T. Delhi, 5, Sham Nath Marg,
New Delhi.
2. The Commissioner of Police,
Police Head Quarters,
I.P.Estate New Delhi.
3. The Joint Commissioner of Police,
Police HQ, IP Estate, New Delhi.Respondents.
(By Advocate: Shri Ajesh Luthra)

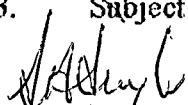
ORDER (ORAL)

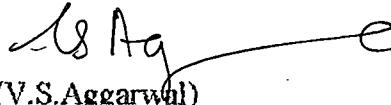
By Shri Justice V.S.Aggarwal, Chairman

Learned counsel for applicant states that during the pendency of the present Original Application the applicant has been given proforma promotion and order has been issued.

2. Keeping in view the said facts, learned counsel for applicant stated that he may be permitted to withdraw the present application with liberty to take recourse under law, if permitted in law. Allowed as prayed.

3. Subject to aforesaid, the O.A. is dismissed as withdrawn.


(S.A.Singh)
Member (A)


(V.S.Aggarwal)
Chairman

/kdr/